

12.54 1/2 hrs

The Motion was adopted

[Translation]

SHRI H.R. BHARDWAJ: Sir, I introduce the Bill:

STANDING COMMITTEE ON TRANSPORT AND TOURISM

12.56 hrs

Twenty-first Report

[English]

SHRI VILASRAO NAGNATHRAO GUNDEWAR (Hingoli):
Sir, I beg to lay on the Table a copy of the Twenty-first Report
(Hindi and English versions) of the Standing Committee on
Transport and Tourism on the Seamen's Provident Fund
(Amendment) Bill, 1995.

EXPLANATORY STATEMENT GIVING REASONS FOR
IMMEDIATE LEGISLATION BY THE SUPREME COURT
AND HIGH COURT JUDGES (CONDITIONS OF SERVICE)
AMENDMENT ORDINANCE, 1996.

12.55 hrs

THE MINISTER OF STATE IN THE MINISTRY OF LAW,
JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):
Sir, I beg to lay on the Table an explanatory statement (Hindi
and English versions) given reasons for immediate legislation
by the Supreme Court and High Court Judges (Conditions of
Service) Amendment Ordinance, 1996.

[Translation]

[Placed in Library See. No. LT. 9097/96.]

PETITION REGARDING IMPROVEMENT OF RAIL
SERVICES IN BUNDELI REGION OF MADHYA PRADESH.

DR. RAMKRISHNA KUSMARIA (Damoh): Sir, I beg to
present a petition signed by Shri Santosh Bharti, Convenor, Rail
Service Improvement Committee, Damoh, Madhya Pradesh,
regarding improvement of rail services in Bundeli region of
Madhya Pradesh.

12.57 hrs

[English]

CONSTITUTION (SCHEDULED TRIBES) ORDER
(AMENDMENT) BILL *

12.55 1/2 hrs

THE MINISTER OF STATE IN THE MINISTRY OF
WELFARE (SHRI K.V. THANGKA BALU): On behalf of Shri
Sitaram Kesri Sir, I beg to move for leave to introduce a Bill to
provide for the inclusion of Koch-Rajbongshi in the list of
scheduled Tribes specified in relation to the State of Assam.

[English]

SUPREME COURT AND HIGH COURT JUDGES
(CONDITIONS OF SERVICE) AMENDMENT BILL *

MR. SPEAKER: The question is:

THE MINISTER OF STATE IN THE MINISTRY OF LAW,
JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):
Sir, I beg to move for leave to introduce a Bill further to amend
the Supreme Court Judges (Conditions of Service) Act, 1958
and the High Court Judges (Conditions of Service) Act, 1954.

"That leave be granted to introduce a Bill to provide
for the inclusion of Koch-Rajbongshi in the list of
Scheduled Tribes specified in relation to the State of
Assam".

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to
amend the Supreme Court Judges (Conditions of
Service) Act, 1958 and the High Court Judges
(Conditions of Service) Act, 1954.

The Motion was adopted.

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SHRI K.V. THANGKA BALU: Sir, I introduce the Bill